

IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR

BEFORE SH. SANJAY ARORA, ACCOUNTANT MEMBER AND
SH. N.K.CHOUDHRY, JUDICIAL MEMBER

ITA No.590(Asr)/2014

Assessment Year:2011-12

Asst. CIT,
Amritsar

Vs. M/s Bishan Steel, Industreis Top
Floor, Bishan House,
Kamla Market, Karmon Deori,
Amritsar

[PAN:AAAFB 9250F]

(Appellant)

(Respondent)

Cross Objection No.53(Asr)/2014

(arising out of ITA No.590(Asr)/2014)

Assessment Year:2011-12

M/s Bishan Steel, Industreis Vs. Asst. CIT,
Top Floor, Bishan House, Circle-1, Amritsar
Kamla Market, Karmon Deori,
Amritsar

[PAN:AAAFB 9250F]

(Cross Objector)

(Respondent)

Appellant by: Sh. Charan Dass (Ld. DR)
Respondent by: Sh. Tarun Bansal (Ld. Adv.)

Date of hearing: 29.10.2018

Date of pronouncement: 29.10.2018

ORDER

PER N.K. CHOUDHRY

The instant appeal has been filed by the Revenue Department, on feeling aggrieved against the order dated 13.08.2014 passed by the Ld. CIT(A)-Amritsar, u/s 250(6) of the I.T. Act, 1961 (hereinafter called as 'the Act'), wherein the assessee has also filed the Cross Objection.

2. At the time of hearing, it is seen that the tax effect involved in this appeal of the Revenue Department is less than Rs.20 lacs, hence, the present appeal filed by the Revenue Department is liable to be dismissed, as the same is not maintainable, in view of the latest CBDT Instruction No.03 of 2018, dated 11.07.2018.

3. The Ld. DR also agreed that the tax effect in this appeal is less than Rs.20 lacs. Hence, as per CBDT Instruction No. 03 of 2018, dated 11th July, 2018, which is binding on the Department, the Department is precluded from filing the present appeal, as this Instruction is applicable retrospectively. Therefore, the aforesaid appeal can not survive any longer. Accordingly, the appeal filed by the Revenue Department is dismissed as not maintainable.

4. Since, we have dismissed the appeal of the Revenue as not maintainable, therefore, the Cross Objection filed by the assessee has become infructuous and therefore, same is also dismissed.

5. In the result, the appeal filed by the Revenue Department as well as Cross Objections filed by the assessee are dismissed.

Order pronounced in the open Court on 29.10.2018.

Sd/-
(SANJAY ARORA)
ACCOUNTANT MEMBER

Sd/-
(N.K.CHOUDHRY)
JUDICIAL MEMBER

Dated:29.10.2018

/PK/ Ps.

Copy of the order forwarded to:

- (1) M/s Bishan Steel, Industreis Top Floor, Bishan House, Kamla Market, Karmon Deori, Amritsar
- (2) The Asst. CIT, Amritsar
- (3) The CIT(A), Amritsar
- (4) The CIT concerned
- (5) The SR DR, I.T.A.T., Amritsar

True copy

By order